

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1919
ANSWERED ON:21.07.2004
REIMBURSING AIR FARE TO GROUP `A` AND `B` EMPLOYEES
Verma Smt. Usha

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether the Union Government has decided to reimburse airfare that is being availed as LTC by Central Government Group `A` and `B` employees for visiting Srinagar in a bid to promote domestic tourism in Kashmir valley; and

(b) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

(a) & (b): With a view to promote tourism in the Kashmir valley, all Group `A` and Group `B` Government servants have been permitted to travel on LTC by Air Economy(Y) class in national carrier between New Delhi and Srinagar for a period of two years and allowed air fare reimbursement. A copy of the Department of Personnel & Training Office Memorandum No. 31011/2/2003-Estt(A) dated the 16th June, 2004 containing the details is annexed.

O.M. referred to in reply to parts (a) &(b) of Lok Sabha Unstarred Question No. 1919 for 21.7.2004.

No.31011/2/2003-Estt. (A)
Government of India
Ministry of Personnel, P.G. & Pensions

(Department of Personnel & Training)

New Delhi, dated the 16th June, 2004

OFFICE MEMORANDUM

Sub. : CCS(LTC) Rules, 1988- LTC travel by air between New Delhi to Srinagar - Relaxation thereof.

The undersigned is directed to say that in relaxation of Rule 12(1) of the CCS(LTC) Rules, 1988, the Government have now decided to permit all Group A and B Government servants to travel on LTC by Air Economy (Y) class in national carrier between New Delhi and Srinagar for a period of two years and allow air fare reimbursement accordingly. These orders shall apply to Government servants who intend to visit Srinagar, by availing All India LTC, provided New Delhi is the originating station or is en-route to Srinagar.

2. These orders shall take effect from the date of issue.

3. In their application to the staff serving in the Indian Audit & Accounts Department these orders issue after consultation with the Comptroller & Auditor General of India.

Sd/
(V.A. Pillai)

Under Secretary to the Government of India

To

All Ministries/Departments of the Government of India.